

Regd. Post

No. 750876 Gaz.II(12G)

From

The Registrar General,
High Court of Punjab and Haryana,
Chandigarh.

To

The District and Sessions Judge,
Fatehgarh Sahib.

Subject:- Dated: Chandigarh; the 22/3/2024
Clarification on certain points regarding disbursement of arrears in compliance of the order dated 04.01.2024 of the Hon'ble Supreme Court passed in Writ Petition (Civil) No. 643 of 2015 and SOP of Hon'ble High Court.

Ref: **Your letter No. 1527/E.B. dated 29.02.2024.**
Sir,

I am directed to refer to your letters under reference and to inform that the matter was taken up in the meeting of Hon'ble Committee for Service Conditions of the District Judiciary and pointwise reply to your query is as under:

a) **Entitlement to Conveyance Allowance and Transportation allowance by the CJ(SD) whose Court has been amalgamated with the Court of CJM (the letter being on long leave like maternity leave)"**

Rejected. The officer is not entitled to the said allowance.

b) **Conveyance Allowance and Transport Allowance, where the official car is under process of condemnation and is not being used**

The District & Sessions Judge concerned to take a final call after verifying the actual use of the car as per Rules.

c) **Calculation of 30 days EL encashment**

The said issue has already been clarified.

d) **Calculation of Concurrent Charge**

No clarification is required.

e) **Grant of Child Education Allowance**

The allowance is to be granted as per the judgement of the Hon'ble Supreme Court of India.

f) **Newspaper and Magazine Allowance for the period of which no claim qua that amount has been made by the Judicial Officer:**

Rejected.

This is for your information and taking necessary action accordingly, please.

Yours faithfully,

Sd/-
Superintendent (Gaz II)
For Registrar General